

IN THE COURT OF VACATION SESSIONS JUDGE (PRINCIPAL SESSIONS COURT),  
RAMANATHAPURAM

PRESENT: Thiru.R.Shanmugasundaram, B.com., L.L.B.,  
Vacation Sessions Judge,  
Principal District and Sessions Judge,  
Ramanathapuram.

திருவள்ளூர் ஆண்டு 2052 தமிழ் ஸ்டீ பிலவ ஆண்டு வைகாசி மாதம் 06-ம் நாள் வியாழக்கிழமை

Thursday, the 20<sup>th</sup> day of May 2021

Cr.M.P.No. 102 of 2021

1. Chellamani, aged about 45 years, S/o. Veludevar, Siluppi, Kamuthi Taluk, Ramanathapuram District.
2. Murugesan, aged about 64 years, S/o. Veludevar, Siluppi, Kamuthi Taluk, Ramanathapuram District.
3. Rathika, aged about 27 years, S/o. Duraisamy, Siluppi, Kamuthi Taluk, Ramanathapuram District.
4. Rajeswari, aged about 24 years, W/o. Murugan, Siluppi, Kamuthi Taluk, Ramanathapuram District.

...Petitioners/ Accused No.3 to 6

/vs/

State, through the Inspector of Police,  
Mandalamanickam P.S.  
in Cr.No. 37/2021

...Respondent/Complainant

For petitioners : Thiru.K.Gunasekaran, Advocate.  
For respondent : Thiru.K.N. Karunakaran, Public Prosecutor,

PETITION FILED FOR RELAXATION OF CONDITION U/S 439(1)(b) Cr.P.C.  
ORDER

The bail application for relaxation of condition is filed by the Petitioners/Accused in Cr.No. 37/2021 on the file of the respondent police. Notice for the said bail application for relaxation of condition is given to the Learned Public Prosecutor .

The bail application for relaxation of condition is taken for hearing in view of the country wide lock-down announced by the Union Government and the State Government in view of COVID-19 threat perception and hearing of the bail application is made through Jitsi Meet, sitting at my residence office and connected through Jitsi platform to connect to both sides counsels through the technology support of the

System Officer.

Both sides arguments were heard through Jitsi Meet Call.

The respondent police has filed a case against the petitioners alongwith others in Crime No. 37/2021 under sections 147, 294 (b), 323, 324, 427 and 506 (ii) of Indian Penal Code and 4 of Women Harassment Act.

The learned counsel for the petitioners would submit that the petitioners are complying the condition imposed by this Court daily from 29.04.2021 to till date for the past 22 days. He has further submitted that the first and second petitioners are the bread-winners of their families and the third and fourth petitioners are being women and therefore the condition imposed by the petitioners may be relaxed.

The learned Public Prosecutor has submitted that the petitioners are complying the condition imposed by this Court daily from 29.04.2021 to till date for the past 22 days regularly and he has no serious objection to relax the condition against the petitioners.

Heard both sides. Considering the fact that the petitioners are complying the condition regularly, this Court is inclined to relax the condition imposed against the petitioners.

In fine, the condition imposed on the petitioners in CrI.M.P.No. 921 of 2021 is totally relaxed. The petitioners are directed to appear before the concerned Court on every hearing without fail.

Pronounced by me at my residence office this the 20<sup>th</sup> day of May 2021.

Sd/- R. Shanmuga Sundaram,  
Vacation Sessions Judge,  
Principal District and Sessions Judge,  
Ramanathapuram.

Copy to  
The District Munsif-cum-Judicial Magistrate, Kamuthi  
The Public Prosecutor, Ramanathapuram.

The Inspector of Police, Mandalamanickam P.S.  
The Advocate concerned